

(M)

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

Review Application No. 822/91

in

O.A. 158/90

K.C. Joshi

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. A.B. Gorthi, Adm. Member.

(Hon. Mr. A.B. Gorthi, Adm. Member)

In this Review application filed on behalf of Union of India a simple prayer has been made to the effect that contrary to what was stated in para 4 of our judgment, with regard to respondents' failure to file a Counter Affidavit, the fact is that they did so, but the Registry of the Tribunal perhaps did not file the same properly. Besides raising this point nothing else has been said in the Review Application which would justify a Review of our judgment.

2. There is no need to amend or modify our judgment so as to delete our observations as contained in para 4 of the judgment. However, this order may be read alongwith our judgment in O.A. No. 158/90. The Review Application stands disposed of in the above terms.

J. Srivastava
A.M.

U
V.C.

Shakeel/

Lucknow Dated: 31/1/92